

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1248

ANSWERED ON:28.07.2015

Communal Violence

Choudhary Col. (Retd) Sona Ram;Datta Shri Sankar Prasad;Kothapalli Smt. Geetha

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of incidents of riots/ communal violence reported in the country during each of the last three years and the current year, State-wise;
- (b) the number of persons killed/injured, gender-wise and the extent of damages to property along with the number of accused arrested/convicted and the action taken against them in each incident separately, during the said period, State-wise;
- (c) the details of financial assistance provided to such victims along with the number of beneficiaries during the said period, State-wise;
- (d) Whether the Government has conducted any inquiry in each case and if so, the details and the outcome thereof, State-wise;
- (e) whether the Union Government has held consultations with the State Governments to prevent riots and communal violence in the country and if so, the details and outcome thereof; and

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- (f) the other corrective measures taken by the Union Government to check the recurrence of such incidents in future?

**Answer**

Minister of State in The Ministry of Home Affairs  
(SHRI KIREN RIJU)

(a) to (d): As per the available information, the State-wise details of communal incidents, persons killed/injured therein during the last three years i.e. 2012, 2013 and 2014 and during current year upto June, 2015 are enclosed at Annexure.

"Public Order" and "Police" being State subjects under the Constitution of India, the responsibility of dealing with communal violence, registration, investigation/inquiry and prosecution of crimes and maintaining relevant data in this regard rests primarily with respective State Governments. Details like persons arrested/convicted and action taken against them, gender of persons killed/injured, compensation to affected families, number of beneficiaries, extent of damages to property etc. are not maintained centrally.

(e) to (f) To maintain communal harmony in the country, the Central Government assists the State Governments/ Union Territory Administrations in a variety of ways like sharing of intelligence, sending alert messages, sending Central Armed Police Forces, including the composite Rapid Action Force created specially to deal with communal situations, to the concerned State Governments on specific requests and in the modernization of the State Police Forces. In addition, the Central Government sends advisories in this regard from time to time. The Central Government has also circulated revised Guidelines to promote communal harmony to the States and Union Territories in 2008, which inter alia, laid down standing operating procedures to be put in place to deal with situations arising out of the communal violence. The activities of all organizations having a bearing on communal harmony in the country are under constant watch of the law enforcement agencies and requisite legal action is taken, wherever necessary.

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